

[Chaudhuri Charan Singh]

the 30th April, 1977 issued by the Vice-President acting as President under article 356 of the Constitution in relation to the State of West Bengal published in Notification No. G.S.R. 215(E) in Gazette of India dated the 30th April, 1977 under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 30th April, 1977, made by the Vice-President acting as President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 216(E) in Gazette of India dated the 30th April, 1977.

(9) (i) A copy of the Proclamation (Hindi and English versions) dated the 30th April, 1977 issued by the Vice-President acting as President under article 356 of the Constitution in relation to the State of Bihar published in Notification No. G.S.R. 217(E) in Gazette of India dated the 30th April, 1977, under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 30th April, 1977, made by the Vice-President acting as President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 218(E) in Gazette of India dated the 30th April, 1977. [Placed in Library. See No. LT-253/77].

(10) (i) A copy of the Proclamation (Hindi and English versions) dated the 16th May, 1977 issued by the Vice-President acting as President under article 356 of the Constitution in relation to the State of Manipur published in Notification No. G.S.R. 241(E) in Gazette of India dated the 16th May, 1977, under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 16th

May, 1977, made by the Vice-President acting as President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 242(E) in Gazette of India dated the 16th May, 1977.

(iii) A copy of the Report (Hindi and English versions) dated the 15th May, 1977 of the Governor of Manipur to the Vice-President acting as President. [Placed in Library. See No. LT-254/77].

REPORTS *re.* NATIONALISED BANKS FOR THE YEAR ENDED 31ST DECEMBER, 1975 AND NOTIFICATIONS *re.* FLOATATION OF MARKET LOANS BY THE CENTRAL GOVERNMENT GOLD CONTROL AMENDMENT RULES, 1977, ETC., ETC.

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): Sir, I beg to

(1) to re-lay on the Table a copy each of the following Reports (Hindi and English versions) under subsection (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

(i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.

(ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.

(iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.

*The Reports were previously laid on the Table on the 1st April, 1977.

(iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.

(v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.

(vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.

(vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.

(viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.

(ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.

(x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.

(xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.

(xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.

(xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.

(xiv) Report on the working and activities of Indian Overseas Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT-254/77].

(2) to lay on the Table—

(i) A copy of Notification No. F.4(2)-W&M/77. (Hindi and English versions) published in Gazette of India dated the 30th May, 1977 announcing floatation of Market Loans by the Central Government. [Placed in Library. See No. LT-255/77].

(ii) A copy of the Gold control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 280(E) in Gazette of India dated the 31st March, 1977, under subsection (3) of section 114 of the Gold (Control) Act, 1968. [Placed in Library. See No. LT-256/77].

(iii) A copy of the Customs and Central Excise Duties Drawback (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 177(E) in Gazette of India dated the 9th April, 1977, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT-257/77].

(iv) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

[Shri H. M. Patel]

(a) G.S.R. 162(E) published in Gazette of India dated the 1st April, 1977 together with an explanatory memorandum.

(b) G.S.R. 164(E) published in Gazette of India dated the 1st April, 1977 together with an explanatory memorandum.

(c) G.S.R. 168(E) published in Gazette of India dated the 6th April, 1977 together with an explanatory memorandum.

(d) G.S.R. 173(E) published in Gazette of India dated the 9th April, 1977 together with an explanatory memorandum.

(e) G.S.R. 174(E) published in Gazette of India dated the 9th April, 1977 together with an explanatory memorandum.

(f) G.S.R. 176(E) published in Gazette of India dated the 9th April, 1977 together with an explanatory memorandum.

(g) G.S.R. 185(E) published in Gazette of India dated the 15th April, 1977 together with an explanatory memorandum.

[Placed in Library. See No. LT-258/77].

(v) A copy of the Medicinal and Toilet Preparations (Excise Duties) (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 290 in Gazette of India dated the 5th March, 1977, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, together with an explanatory memorandum. [Placed in Library. See No. LT-259/77].

(vi) A copy of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(a) G.S.R. 203 published in Gazette of India dated the 12th February, 1977 together with an explanatory memorandum.

(b) G.S.R. 161(E) published in Gazette of India dated the 1st April, 1977 together with an explanatory memorandum.

(c) G.S.R. 172(E) published in Gazette of India dated the 9th April, 1977 together with an explanatory memorandum.

(d) G.S.R. 190(E) published in Gazette of India dated the 22nd April, 1977.

(e) G.S.R. 191(E) published in Gazette of India dated the 22nd April, 1977.

(f) G.S.R. 226(E) published in Gazette of India dated the 9th May, 1977 together with an explanatory memorandum.

(g) G.S.R. 235(E) published in Gazette of India dated the 11th May, 1977 together with an explanatory memorandum.

(h) G.S.R. 243(E) published in Gazette of India dated the 18 May, 1977 together with an explanatory memorandum.

[Placed in Library. See No. LT-260/77].

(vii) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 8 read with sub-section (3) of section 7 of the Customs Tariff Act, 1975:—

(a) G.S.R. 171(E) published in Gazette of India dated the 9th April, 1977 making certain amendment to the Second Schedule to the Customs Tariff Act, 1975 together with an explanatory memorandum.

(b) G.S.R. 193(E) published in Gazette of India dated the 26th

April, 1977 making certain amendment to the Second Schedule to the Customs Tariff Act, 1975 together with an explanatory memorandum.

(c) G.S.R. 234(E) published in Gazette of India dated the 11th May, 1977 making certain amendment to the Second Schedule to the Customs Tariff Act, 1975 together with an explanatory memorandum.

[Placed in Library. See No. LT-201/77].

(viii) A copy each of the following Notification (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—

(a) The Central Excise (Eighth Amendment) Rules, 1977 published in Notification No. G.S.R. 175(E) in Gazette of India dated the 9th April, 1977 together with an explanatory memorandum.

(b) The Central Excise (Twelfth Amendment) Rules, 1977 published in Notification No. G.S.R. 659 in Gazette of India dated the 21st May, 1977. [Placed in Library. See No. LT-262/77].

(ix) A copy of Notification No. G.S.R. 899(E) (Hindi and English versions) published in Gazette of India dated the 26th November, 1976 containing the Agreement between the Government of India and the Government of the United States of America for the avoidance of double taxation of income of enterprises operating aircraft, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964 [Placed in Library. See No. LT-263/77].

(x) A copy of Notification No. G.S.R. 167(E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1977 containing the Agreement between the Government of India and the Government of Malaysia for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964. [Placed in Library. See No. LT-264/77].

(xi) A copy of Notification No. G.S.R. 170(E) published in Gazette of India dated the 7th April, 1977 containing Corrigendum to Notification No. G.S.R. 899(E) dated the 26th November, 1976. [Placed in Library. See No. LT-265/77].

ADDITIONAL EMOLUMENTS (COMPULSORY DEPOSIT ANNUAL ORDINANCE, 1977 AND YOGA UNDERTAKINGS (TAKING OVER OF MANAGEMENT) ORDINANCE, 1977

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VERMA):

I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:—

(1) The Additional Emoluments (Compulsory Deposit) Amendment Ordinance, 1977 (No. 7 of 1977) promulgated by the Vice-President acting as President on the 9th May, 1977.

(2) The Yoga Undertakings (Taking Over of Management) Ordinance, 1977 (No. 8 of 1977) promulgated by the Vice-President acting as President on the 24th May, 1977. [Placed in Library. See No. LT-266/77].